

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

CP-326/2001 in  
OA-408/92

New Delhi this the 19th day of July, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

(A5)

Sh. S.K. Saxena,  
R/o 712, Laxmi Bai Nagar,  
New Delhi. .... Petitioner

(through Ms. Anuradha Priyadarshni, Advocate)

Versus

1. Sh. A.M. Sehgal,  
Controller General of Accounts,  
Government of India,  
Ministry of Finance,  
Lok Nayak Bhawan,  
New Delhi. .... Respondents
2. Sh. A.N. Bokshi,  
Principal Accounts Officer,  
Ministry of Urban Development,  
'F' Wing, Nirman Bhawan,  
New Delhi. .... Respondents

ORDER (ORAL)  
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

We have heard Ms. Anuradha Priyadarshni on CP-326/2001, in which it has been alleged that vide Tribunal's order dated 29.06.99 in OA-408/92 respondents have been directed to consider applicant's case for promotion as AAO from 01.04.87 when juniors were promoted, but respondents have actually promoted him <sup>on 01.04.87</sup> ~~on 01.04.87~~.

2. Whether petitioner is to be promoted from 01.04.87 when his juniors were so promoted as claimed by him, or from <sup>October,</sup> ~~01.04.87~~ vide respondents order, is a matter which cannot be settled through a CP.

3. Under the circumstances, giving leave to

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(Ab)

petitioner to agitate his grievances through appropriate original proceedings, in accordance with law as also any other grievances stemming from respondents order dated 17.08.2000, CP-326/2001 is disposed of in limine.

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

S.R. Adige

(S.R. Adige)  
Vice-Chairman(A)

/vv/